

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1074 OF 2019 IN
DFR NO. 2126 of 2019**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Haryana Power Purchase Centre

...Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Anr.

...Respondent (s)

Counsel for the Appellant(s) : Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Ashish Anand Bernard
Mr. Paramhans a/w
Mr. Sanjay Sharma (Rep.,) for R-2

ORDER

**IA NO. 1074 OF 2019
(Appln. for condonation of delay)**

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

DFR No. 2126 of 2019

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 14.10.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or before 12.09.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on **14.10.2019**.

**(S.D. Dubey)
Technical Member**
ts/mkj

**(Justice Manjula Chellur)
Chairperson**